

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.No.1242/94.

Dated this the 1st of December, 1994.

Shri C.J. Roy, Hon. Member(J).

Smt. Sudesh Kumari,
w/o Shri Bawa Mohinder,
R/o C-93, Sarojini Nagar,
New Delhi.

Applicant

...

By Advocate: None.

versus

Union of India through

1. Secretary,
Ministry of Urban Development,
Government of India,
Nirman Bhawan, New Delhi.
2. Director,
Directorate of Estates,
Government of India,
Nirman Bhawan, New Delhi.
3. Estates Officer,
Directorate of Estates,
Nirman Bhawan, New Delhi. ... Respondents.

By Advocate; Shri J. Banerjee, proxy counsel for
Shri Madhav Panicker.

ORDER (Oral)

(By Shri C.J. Roy)

None for the applicant though called twice. The applicant has not appeared on earlier occasions also on 17.8.94, 29.9.94, 1.11.94, 25.11.94 and 30.11.94. I feel that the applicant is not interested to prosecute the case further. In the circumstances, the case is dismissed for default and non-prosecution.

(C.J. ROY)
MEMBER(J)
1.12.94

/kam/